

PART III

GOVERNMENT OF PUNJAB

OFFICE OF EXCISE AND TAXATION COMMISSIONER
PUNJAB, PATIALA

NOTIFICATION

The 6th October, 2016

No.G.S.R.67/P.A.1/1914/S.59/Amd.(129)/2016.-In exercise of the powers conferred by section 59 of the Punjab Excise Act, 1914 (Punjab Act No. 1 of 1914) read with the Government of Punjab, Department of Excise and Taxation, Notification No. S.O. 24/P.A.1/1914/S.9/2016, dated the 17th March, 2016, and all other powers enabling me in this behalf, I, Rajat Agarwal, I.A.S., Excise Commissioner, Punjab, exercising the powers of the Financial Commissioner, make the following rules further to amend the Punjab Liquor License Rules, 1956, namely:-

RULES

1. (1) These rules may be called the Punjab Liquor License (Third Amendment) Rules, 2016.

(2) They shall come into force on and with effect from the date of their publication in the Official Gazette.

2. In the Punjab Liquor License Rules, 1956, after rule 38, the following rule shall be added, namely:-

"39. The Department of Excise and Taxation shall make all out efforts to implement the provisions of these rules. However, in public and administrative interest and to serve the financial interest of the State, in case certain amendments are required to be made in these rules, the same shall be made with the prior approval of the Chief Minister, Punjab. All such cases where financial implications are involved, amendments in these rules shall be made in consultation with the Department of Finance."

RAJAT AGARWAL,
Excise Commissioner, Punjab.